

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF

M K FASHION HUB PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M K FASHION HUB PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11 th September,2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18109GJ2020PTC116413
5.	Address of the registered office and principal office (if any) of corporate debtor	005 Gf Sur no 654 A- one complex Reid Rd, opp Kalupur Railway Station, BS DPS OFC, Ahmedabad Gujarat India 380001
6.	Date of closure of Insolvency Resolution Process	10 th September,2026
7.	Liquidation commencement date of corporate debtor	11 th September,2026 (Order Received on 14 th September,2026
8.	Name and registration number of the insolvency professional acting as liquidator	CA Vikash Gautamchand Jain IBBI/IPA-001/IP-P00354/2017-18/10612
9.	Address and e-mail of the liquidator, as registered with the Board	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellis bridge, Ahmedabad-380006 Mail: -ca.vikasjain2@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellis bridge, Ahmedabad-380006 Mail: - cirp.mkfashion@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of liquidation of the **MK Fashion Hub Private Limited** on **11.09.2026**.

Name of liquidator
IBBI Registration No
Date and place:

: CA Vikash Gautamchand Jain
: IBBI/IPA-001/IP-P00354/2017-18/10612
: 17.09.2026, Ahmedabad

**FORM B
PUBLIC ANNOUNCEMENT**
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M K FASHION HUB PRIVATE LIMITED**

Sr. No.	PARTICULARS	DETAILS
1	Name of Corporate Debtor	M K Fashion Hub Private Limited
2	Date of Incorporation of Corporate Debtor	11th September, 2020
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18109GJ2020PTC116413
5	Address of the registered office and principal office (if any) of corporate debtor	005 GF, Sur. No. 654, A-One Complex, Reid Rd., Opp. Kalupur Railway Station, BS DPS OFC, Ahmedabad, Gujarat, India 380001
6	Date of closure of Insolvency Resolution Process	10th September, 2026
7	Liquidation commencement date of corporate debtor	11th September, 2026 (Order Received on 14th September, 2026)
8	Name and registration number of the insolvency professional acting as liquidator	CA Vikash Gautamchand Jain IBBI/PA-001/IP-P00354/2017-18/10612
9	Address and e-mail of the liquidator, as registered with the Board	204, Wall Street - 1, Opp. Orient Club, Nr. Gujarat College, Ellis bridge, Ahmedabad -380006 Mail: ca.vikasjain2@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street - 1, Opp. Orient Club, Nr. Gujarat College, Ellis bridge, Ahmedabad -380006 Mail: cirk.mkfashion@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of liquidation of the MK Fashion Hub Private Limited on 11.09.2026.
Date : 16.09.2026
Place : Ahmedabad
IBBI/PA-001/IP-P00354/2017-18/10612

Ujjivan Small Finance Bank
Registered Office: Grape Garden, 20, 3rd "A" Cross, 18th Main, 6th Block, Koramangala, Bengaluru-560095, Karnataka.
Regional Office: 7th Floor, Almonte IT Park, Sr.No. 8, Kharadi-Mundhwa Bypass, Village Kharadi, Pune 411014

POSSESSION NOTICE

Whereas, the Authorised officer of Ujjivan Small Finance Bank, under the Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and/or realisation

Sr. No.	Loan No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgage	13(2) Notice Date / Outstanding Due (in Rs.)	Date & Type of Possession
1	448321 017000 0003 & 448321 005000 0063	1. Kirithbhai Balbahadursingh Soni 2. Krishnaben Soni Both At: Brahmasamaj Society Raiya Road Street No. 1 Rajkot Gujarat - 360005. Sr. No. 1 also at : Johar Colours 2 Nirav Complex Raiya Road Near Hanuman Madhi Chowk Rajkot Gujarat - 360006	13.06.2026 / Rs.80426 Eight Lakh Four Thousand Two Hundred Forty Six and Paise Fifty Six Only as on 11.06.2026	11.09.2026

Description of the Immovable Property: All the piece and parcel of Residential Flat No. 502 with the measurement of builtup area measuring 38-03 carpet area 32-27 sq.mtr on 5th floor of wing "E" of Shree Somnath residential wing A,B,C,D,E,F" Paiki constructed on land measuring 1729-45 sq.mts of subplot no. 43 to 57/2 of Plot No. 43 to 57 area known as "Shree Somnath Residency" of revenue survey no. 28 paiki of village Anandpur (Navagam) of Talu., Dist. Rajkot. **Property bounded as:** North - Open than Flat No. 501 of wing "C", South - Flat No. 501 of this wing, East - F.P No. 50/A, Garden, West - Margin than 7-5 meter road. **Property owner** Krishnaben Kirithbhai Soni.

2	448321 015000 0007 & 448321 013000 0335	1. Krishanand Bharat Pandey 2. Poonam Pandey Both at : Shrinathji Park, House No. 1, Opp. Side of Metoda GIDC Gate No. 2, Metoda, Rajkot, Gujarat - 360021. Both Also at : Mohra Deoria U.P. - 274205. Sr. No. 1 Also at : Prime Care Pvt. Ltd Shed No. 13, Plot No. 2/3, opp. V Transport, At: Mirroda GIDC Rajkot Gujarat - 360021.	19.06.2026/ Rs. 1510159.63 (Rupees Fifteen Lakh Ten Thousand One Hundred Fifty Nine and Paise Sixty Three Only) as on 18.06.2026	11.09.2026
---	---	---	---	------------

Description of the Immovable Property: All the piece and parcel of property bearing Residential house constructed on land admeasuring 36-1 Sq. Mts. Of subplot No. 89/1 of plot No. 89 of area known as "Shreenathi Park" of Revenue Survey No. 63 paiki of village Metoda of Taluka Lodhika, District Rajkot. **Bounded as :** North - Road, South - Lagu Plot No. 88, East - Encroachment Than plot No. 87, West - House on Subplot No. 89/2. **Property owned by** Krishanand Bharat Pandey.

Place: Gujarat
Date : 17.09.2026

E-AUCTION - SALE NOTICE
UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016 READ WITH REGULATION 27 OF INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (BANKRUPTCY PROCESS FOR PERSONAL GUARANTORS TO CORPORATE DEBTORS) REGULATIONS, 2019

In the Bankruptcy Process of Mr. Vivek Suresh Agrawal
(Personal Guarantor of Vivek Steelco Private Limited - Corporate Debtor)
Address: Vivek Villa, 21, Sarathi Part-3, Drive-in Road, Nr. Sai Hospital, Thaltej, Memnagar, Ahmedabad, Gujarat-380052

Office of the Bankruptcy Trustee:
CA & IP BHAVAN TRIVEDI
Address: 55, 6th Floor, Shin Krishna Centre, Nr. Mithakhali Six Roads, Navrangpura, Ahmedabad, Gujarat-380009
Mail Address: bt.vivekagrawal@gmail.com

The following properties of Mr. Vivek Suresh Agrawal forming part of the Bankruptcy Estate are offered for sale by the Bankruptcy Trustee:

Sr. No.	Description of Assets	Reserve Price	EMD 10%	Bid Increase Amount
1.	Commercial office at Office No.: A/201, Second Floor, Mondeal Square, B/s. Parshwanath Business Park Nr. Iscon Elegance, Sarkhej-Gandhinagar Highway, Prahladnagar, Ahmedabad-380015. (Super built-up area: 3285.35 sq.ft.)	1,97,92,000	19,79,200	2,00,000
2.	Plot No.: 7 (Revenue Survey No.: 55/P), Opp Raj Lubricants, Nr. Jammagar-Lalpur Road, GIDC Phase-II, Jammagar-361004. Mouje: Jammagar, Taluka: Jammagar, District: Jammagar (Area: 446.13 sq.mtr.)	89,22,400	8,92,240	1,00,000
3.	Industrial open plot of land located at Plot No.: 716/A, GIDC Phase-II, Jammagar-361004.	2,45,52,000	24,55,200	2,50,000

- The sale is on an "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS". (The properties are under possession of the bankrupt and the Bankruptcy Trustee is taking necessary steps for taking possession. The sale shall be subject to applicable legal process.)
- The sale will be done by the undersigned through an e-auction platform **BAANKNET** (with unlimited extension of 5 minutes each).
- The reserve price has been fixed in accordance with the decision of the creditors and the applicable provisions of the Insolvency and Bankruptcy Code, 2016 and the regulations framed thereunder.
- The Bankruptcy Trustee shall not be responsible for any variation in measurements, physical condition or accessibility of the properties and the bidders are advised to conduct their own independent due diligence prior to participation.
- Detailed terms and conditions of the e-auction are available in the complete E-Auction Process Document at: <https://www.baanknet.com> or can be obtained by sending an Email to the Bankruptcy Trustee. For any technical assistance in using the e-auction platform, interested bidders may contact the BAANKNET support team through the details available on the website.
- For further details, interested parties may contact Mr. Bhavan Trivedi at Phone No. 9824094617 or Email: bt.vivekagrawal@gmail.com.
- Interested parties / bidders are requested to visit the above-mentioned website and submit their bids along with required documents.
- The Bankruptcy Trustee reserves the right to accept or reject any or all bids or to cancel or modify the terms of the e-auction without assigning any reason. The sale is subject to confirmation by the Bankruptcy Trustee.
- The auction schedule is subject to change depending upon operational requirements.
- Last date for submission of bid documents: **05:00 PM, 03rd October 2026**
- Last date for deposit of EMD: **05:00 PM, 03rd October 2026**
- Site visit shall be arranged on prior appointment between **18th September 2026 and 01st October 2026**
- Interested bidders are advised to independently verify the nature, measurement, physical status and encumbrances of the property prior to participation in the auction.
- Verification of bidders and issuance of login credentials: **05th October 2026**
- Date and time of e-auction: **07th October 2026 from 11:00 AM to 01:00 PM** (with unlimited extension of 5 minutes each)

Sd/- Mr. Bhavan Trivedi
Place: Ahmedabad.
Date: 17.09.2026

Reg No. IBBI/PA-001/IP-00335/2017-18/10605
Bankruptcy Trustee in the matter of Vivek Suresh Agrawal

OMKARA ASSETS RECONSTRUCTION PVT. LTD.
Corporate Office: Kohinor Square, 47th Floor, N.C. Kekar Marg, R.G. Gadkari Chowk, Dadar (West), Mumbai - 400028.
Email: gehna.balwani@omkaraarc.com/abhishek.joshi@omkaraarc.com. Authorised Officer Mobile No.: +91 9173670406

CORRECTION NOTICE

With reference to advertisement Published in this Newspaper on dated 10.09.2026 Regarding "PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY" of Borrower- M/s Vrajanand Aluminum. Last date of submission of bid and Date of E-Auction is extended.

Please Read the revised dates as below:

- Last date and time for submission of bid letter of participation (KYC Document/Proof of EMD): **19.10.2026 till 06:00 P.M**
- Date of E-Auction & Time: **20.10.2026, 12:00 P.M to 02:00 P.M**

All other details remains same.

Date : 17.09.2026
Place : Vadodara

Sd/- Authorized Officer, Omkara Assets Reconstruction Pvt Ltd.
(Acting in its capacity as a Trustee of Omkara PS 30/2021-22 Trust)

HDFC BANK **POSSESSION NOTICE**
Appendix-IV, Rule 8(1)

Whereas, the undersigned being the Authorized Officer of the HDFC Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under Section 13(12), read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices to the Borrowers mentioned herein below to repay the amount mentioned in the notice, within 60 days from the date of notice/service of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Physical Possession** of the properties described herein below on below mentioned date in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said Rule on below mentioned date. The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the HDFC Bank Limited for amount mentioned below and interest & expenses thereon until the full payment.

Sr	Name of Borrower (s)	Date of Demand Notice & O/S Dues	O/s Amount & as on dt.
(1)	RAMESHBHAI MANSUKHBHAI VIRANI (2) HARSHIDABEN RAMESHBHAI VIRANI Loan/Facility No. 81069996	11.03.2026 & Rs. 28,70,582.99/- (Rupees Twenty Eight Lakh Seventy Thousand Five Hundred Eighty Two and Ninety Nine Paise Only) as on 09/03/2026	Rs. 30,37,008.52/- as on 11/09/2026 Date of Possession - 13.09.2026
1	(1) Jay Vachraj Trading Co through his Proprietor Merubhai Maidebbhai Bhutiya (2) Merubhai Maidebbhai Bhutiya 3) Limben Merubhai Bhutiya Loan/Facility No. 5020084319397	16.02.2025 & Rs. 65,11,430.93/- (Rupees Sixty-Five Lakhs Eleven Thousand Four Hundred Thirty and Ninety-Three Paise Only) as on 31/01/2025	Rs. 65,11,430.93/- as on 31/01/2025 Date of Possession - 13.09.2026
2	DESCRIPTION OF IMMOVABLE PROPERTY - RESIDENTIAL PROPERTY SITUATED ON LAND AREA ADM.146-52 SQ.MTRS OF PLOT NO.11 & LAND AREA ADM.146-52 SQ.MTRS OF PLOT NO.12 (TOTAL LAND AREA ADM. 293-04 SQ.MTRS OF PLOT NO.11 & PLOT NO.12) OF SURVEY HAS UNDER-0.86 PAIKI LOCATED AT KUTIVYANA, TA: KUTIVYANA, DIST: PORBANDAR IN THE STATE OF GUJARAT HAVING BOUNDARIES ARE AS UNDER: EAST : COMMON PLOT NO. 1, WEST : COMMON PLOT NO. 2, NORTH : SURVEY NO.86 PAKEE, SOUTH : 9-00 MTRS PLOTTING ROAD		

Date : 13.09.2026, Place : Rajkot, Kutchiyana Sd/-, Authorised Officer, For HDFC Bank Ltd.

INDIA HOME LOAN LTD.
Registered Office: 504, Nirmal Ecstasy, 5th Floor, Jatashankar Dossa Road, Mulund (West), Mumbai, 400080.
Branch Office : A-202, Ganesh Plaza, Near Navrangpura Post Office, Navrangpura, Ahmedabad 380009 Tel: (079) 26449918.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002

Whereas, you the following borrowers, co-borrowers, guarantors and mortgagors have taken loans from "India Home Loan Limited" by mortgaging your immovable properties. As a result of the default by all of you, your loan account has been classified as a **Non-Performing Asset (NPA)**, while India Home Loan Limited is a secured creditor under the Act, and in exercise of the powers conferred under Section 13(2) of the Security Interest (Enforcement) as per Act read with Rule 2 of Rules 2002 to pay within 60 days the amount specified in the notice along with future interest, incidental expenses, legal costs and charges etc. with future contractual interest till actual realization as mentioned in column no.2 by the Demand Notice [U/s 13(2) of SARFAESI Rules-2002] calling on borrower/guarantor/mortgagor dated mentioned in column no.4 and same has been sent by registered post (RPAD) within time stipulated and is returned undelivered with remark "NOT KNOWN" or otherwise.

Sr.	Name of borrower/ co-borrower/mortgagor	Loan account number and loan amount	Description of mortgaged property	Date of occurrence of NPA and demand notice	Amount and date of outstanding loan
1	1. MR. PRAVINBHAI ARJUNBHAI DEVIPUTR 2. MRS. REKHABEN PRAVINBHAI DEVIPUTR	Loan Account No. AMD1722 Loan amount Rs. 6,75,000/-	All that piece and parcel of the property being PLOT NO. 60, VISAT RESIDENCY, NR GOOD LUCK FLATS & RESIDENCY, OPP SANJAY NAGAR PRIMARY SCHOOL, R S NO. 503, MEHSANA-UCHARPI ROAD, MEHSANA-384001, having built area 56.69sq. mtrs. Being constructed on Land Bearing R S No. 503 of Mouje: MEHSANA in the Registration Sub-District MEHSANA, District MEHSANA.	30/06/2021 (NPA) & Demand Notice 12-08-2026	Total Due as on Date: 31/07/2026 Rs.4,36,353/-

Hence Notices are given to the borrowers/co-borrowers/guarantors and mortgagors as mentioned in column 2, calling upon them against all the concerned borrowers/co-borrowers to pay the total amount as mentioned in column No.6. The said amount appears to be payable in respect of the respective loan account as on the date indicated in column No.6 within 60 days from the date of notices which have been issued on as on dates shown in column no.4 and same have been sent by registered post (RPAD) within time stipulated but the notices returned undelivered with remarks "NOT KNOWN" or otherwise It is clarified that if the aggregate amount of future interest and other amounts which may become payable up to the date of payment is not paid, India Home Loan Limited shall be compelled to take appropriate steps for enforcement of Securitization of Properties (SARFAESI Act-2002), shall remain as described in Column No. 4 of the details of the residential property. Please note that this publication is without prejudice to the rights and remedies available to India Home Loans Limited under law against the borrowers/co-borrowers/guarantors/mortgagors, you are further requested to note that power conferred to the authorised officer of secured lender as per Section 13(13) of the said Act, you are prohibited from disposing of or dealing with the said security or selling, leasing or otherwise transferring the secured asset without the prior consent of the secured creditor (IHLL). For any query or full and final settlement in this regard please contact: **Authorized Officer, Mr. Desant Ahir, Contact No: 8976892959 or for Personal Contact Officer: A-202, Ganesh Plaza, Near Navrangpura Post Office, Navrangpura, Ahmedabad 380009 Tel: (079) 26449918.**

Place: Ahmedabad
Date: 17-09-2026

For INDIA HOME LOAN LIMITED
Authorised Officer

HDFC BANK **DEMAND NOTICE**
Branch: HDFC BANK LTD, Unit No. 101-105, 1st Floor, The Spire Building, Nr. Ayodhya Chowk, 150 Ft. Ring Road, Rajkot - 360007

Under Section 13 (2) of the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas, the undersigned being the Authorized Officer of HDFC Bank Limited (erstwhile HCL-Mumbai vide order dated 17th March 2023) (HDFC Bank Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. The undersigned have caused these Notices to be posted on the premises of the had known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to HDFC within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow, in their respective names, together with future interest as applicable according to the default mentioned in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrowers. As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HDFC by the said Borrower (s) respectively.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (B) of section 13 of the Act, in respect of time available to redeem the secured assets.

Sr.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues	Date of Demand Notice	Description of Secured Asset(s) / Immovable Property (ies)
(a)	(b)	(c)	(d)	(e)
1	Mr VASOYA BABUBHAI A	Rs. 7,01,276/- as on 31-Jul-26	05-Sep-2026	SUB PLOT NO 108/1, PANCHVATI PARK, REVENUE SURVEY NO 1155 PAIKI, NAGARSIM, JAMNAGAR AND CONSTRUCTION THEREUPON.
2	Mr BUHA VIMAL MULJIJBHAI Mrs BUHA DAXABEN VIMALBHAI	Rs. 9,19,398/- as on 31-Jul-26	05-Sep-2026	FLAT NO 504, ON THE 5 th FLOOR, IN THE BUILDING KNOWN AS "VISHVA-CITY", B-2, SITUATED AT JOSHIPURA, REVENUE SURVEY NO 1162/P-1/P-2, JUNAGADH
3	Mr GAJJAR SANDIP SUNILBHAI Mrs GAJJAR NAYABEN SANDIPBHAI	Rs. 9,44,333/- as on 31-Jul-26	05-Sep-2026	FLAT NO 101, TULSIAPURA, NAVANAGAR, STREET NO 10, REVENUE SURVEY NO 400 PAIKI, CITY SURVEY WARD NO 7, SHEET NO 407, CITY SURVEY NO 4344 PAIKI, I.P SCHEME NO 4, F.P NO 532, PLOT NO 34, RAJKOT
4	Mr RAVAT VIJAYBHAI BHIMJIJBHAI Mrs RAVAT KRISHNA VIJAYBHAI	Rs. 11,83,337/- as on 31-Jul-26	05-Sep-2026	FLAT NO 503, ON THE FIFTH FLOOR, IN THE BUILDING KNOWN AS "SHYAMA-C", GHANTESHWAR, REVENUE SURVEY NO 28 PAIKI, PLOT NO 86, SITUATED AT NR AXIS BANK, PATEL CHOWK, NAGESHWAR, RAJKOT
5	Mrs SATVARA ASHABEN J	Rs. 8,22,220/- as on 31-Jul-26	05-Sep-2026	FLAT NO 202, ON THE SECOND FLOOR, IN THE BUILDING KNOWN AS "RIDDIHI SIDDIHI AVENUE", RADHEKRISHNA PARK, PLOT NO 21, WARD NO 11, SHEET NO 192, SURVEY NO 2148/118, VIBHAPAR, REVENUE SURVEY NO 55 PAIKI, JAMNAGAR
6	Mr SINGH TAPANKUMAR MAHENDRAPRATAP	Rs. 8,51,066/- as on 31-Jul-26	05-Sep-2026	FLAT NO A/303, WING A, "RAJNAG ELEGANCE", ARIHANTNAGAR 1, GHANTESHWAR, REVENUE SURVEY NO 12 PAIKI 1, 12 PAIKI 2, RAJKOT
7	Mr SOLANKI HAJABHAI GOVINDBHAI Mrs SOLANKI PRAVINA SOLANKI GOVINDBHAI	Rs. 21,79,629/- as on 31-Jul-26	07-Sep-2026	RESIDENTIAL HOUSE ON SUB PLOT NO 39/B, PLOT NO 39 PAIKI, MOJE TIMBAVADI, REVENUE SURVEY NO 20/1, JUNAGADH

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrowers shall fail to make payment to HDFC as aforesaid, then HDFC shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower(s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of HDFC. Any person who contravenes or attempts to contravene of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 16.09.2026
Place: Gujarat

For HDFC Bank Ltd.
Sd/-
Authorised Officer,

Regd Office: HDFC Bank Ltd. HDF Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai -400013.
CIN: L65920MH1994PLC080618 Website: www.hdfcbank.com

Tiger Home Finance Private Limited
Registered Office : Unit No. 609 & 610, 6th Floor, Majestic, Near Law Garden, Panchvati Road, Ellisbridge, Ahmedabad, Gujarat - 380 006 **Corporate Office :** 1004/5, 10th Floor, C-Wing, One BKC, C-66, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051, Maharashtra, India, CIN: U65999GJ2017PTC098960, Website : www.tigerhomefinance.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorised Officer of the **Tiger Home Finance Pvt Ltd.** (formerly Known as M/s. Adani Housing Finance Pvt Ltd vide Certificate of Incorporation dated 6th June 2024, issued by the Office of the Registrar of Companies, Ministry of Corporate Affairs, herein after refer to "THFPL") under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of (Enforcement) of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices to the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice/s.

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of **Tiger Home Finance Pvt Ltd (Adani Housing Finance Private Ltd.)**, for the amount and interest thereon as per loan agreement. The borrower/s attention is invited to provisions of Sub-section (8) and (9) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr.	Loan A/C No. / Old Loan A/C No.	Name of the Borrower / Co-Borrower / Guarantor	Demand Notice Date & Amount	Symbolic / Physical Possession on
1	8010HL001171123	SAWLA LAKHARAM DEWASI / SHANTA DEVI SAVALARAM	15-Apr-26 & Rs. 1203258/- as on 14-Apr-26	15-Sep-26 Physical possession
2	8000HL001204555	MUKESHBHAI DHANABHAI CHAVDA / INDIRABEN MUKESHBHAI CHAVDA	15-Jun-26 & Rs. 646369/- as on 15-Jun-26	11-Sep-26 Symbolic possession

Mortgage Property:- "All that piece and parcel of the said property being Flat No. G-02 admeasuring about 695.00 Sq. Ft., equivalent to 64.56 Sq. Mtrs. Super Built up area, lying and located on the Ground Floor of the Building known as KRISHNA PARK-2 constructed on the N.A land bearing Survey No. 189/10 admeasuring about 1113.00 Sq. Mtrs. Situated at: Chanod, Tal: Vapi, Dist: Valsad Gujarat." **Which is Bounded as Under :-** East: Open Space, West: Flat No. G-01, North: Open Space, South: Passage & Flat No. G-03

Mortgage Property:- All that piece and parcel of land along with structure standing there on being the Residential Property of M/s. Mota Kotda Property No. 1238 (Old Property No. 678/2), Situated at Mota Kotda Within the limits of Mota Kotda Group Gram Panchayat, Tal - Idar, Dist - Sabarkantha State - Gujarat Total Admeasuring 12 x 40 Sq ft. **Which is Bounded as Under :-** East: Road, West: House of Chavda Nareshbhai Dhanabhai, North: House of Chavda Rameshbhai Dhanabhai, South: Plot of Chavda Khemabhai Dalabhai.

Place: GUJARAT, Date : 17.09.2026
Sd/- Authorised Officer, For Tiger Home Finance Private Limited

DEBTS RECOVERY TRIBUNAL-I
(Ministry of Finance, Department of Financial Service, Government of India) 4th Floor, Bhikhubhai Chambers, Nr. Kochrab Ashram Ellisbridge, Paldi, Ahmedabad-380 006

FORM NO. 22 (Earlier 62) [Regulation 37 (1) DRT Regulations, 2015]
[See Rule 52 (1) of the Second Schedule to the Income-tax Act, 1961]
Proclamation Of Sale Under Rules 38, 52(2) Of Second Schedule To The Income Tax Act, 1961 Read With The Recovery Of Debts Due To Bank And Financial Institutions Act, 1993

E-AUCTION / SALE NOTICE THROUGH REGD.AD / DASTI / AFFIXATION / BEAT OF DRUM

R.C. No. 391/2018	O.A. No. 150/2015
Certificate Holder	RAJ RADHE FINANCE LTD
	V/s.
Certificate Debtors	M/s. RLHC Private Ltd & Ors.

To,

CD No. 1	M/S. RLHC Private Limited 3rd Floor, Katariya Arcade, Near Makarba Railway Crossing, S.G. Highway, Ahmedabad-380051 And also at : Sadiram Estate, Plot No. 123/1, Saijpur Gopalpur, Pirana Road, Piplaj, Dist : Ahmedabad-382405
CD No. 2	Mr. Pawankumar Tilokchand Agrawal Flat No. F-22, Aakash Towers, Bodakdev, Judges Bungalow Road, Ahmedabad
CD No. 3	Mrs. Rosy Pawankumar Agrawal Flat No. F-22, Aakash Towers, Bodakdev, Judges Bungalow Road, Ahmedabad
CD No. 4	Mr. Zameer Pawankumar Agrawal Flat No. F-22, Aakash Towers, Bodakdev, Judges Bungalow Road, Ahmedabad

The under mentioned property will be sold by Public E-auction sale on 28th day of October, 2026 for recovery of sum of Rs. 2,08,46,588-39 (Rupees : Two Crores Eight Lakhs forty six thousand five hundred eighty eight and paise thirty nine only) plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-I (less amount already recovered, if any), from M/S. RLHC Private Limited & OTHERS.

DESCRIPTION OF PROPERTY							
No. of lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof	Details of any other encumbrance to which property is liable	Valuation also state Valuation given, if any, by the Certificate Debtor	Claims, any, which have if been put forward to the property, and any other known particulars	Reserve Price below which the property will not be sold	EMD 10% of Reserve price or Rounded off
1.	2.	3.	4.	5.	6.	7.	8.
Lot No.						Reserve Price in Rs.	10% EMD in Rs.
1.	All that piece and parcel of immovable property of plot no. 24 admeasuring 1693 sq. Mtrs. i.e. 2025 Se.Yds. in the scheme known as "Banana kingdom" situated on the freehold Non Agricultural land bearing Revenue Survey No. 2006 of Mouje Lasudra, Taluka : Kathlal, in the registration District and Sub-District of Kheda. Which is bounded as follows : Towards East : Survey No.87 Towards West : Survey No. 1996 / 1. Towards North : Survey No. 2008. Towards South : Survey No.88, 1996/1	Not known	Not known	No	Not known	36,00,000/-	3,60,000/-

- Auction/bidding shall only be through online electronic mode through the e-auction website i.e. <https://baanknet.in>
- The intending bidders should register the participation with the service provider well in advance and get user ID and password for participating in



इण्डियन ओवरसीज बैंक

Indian Overseas Bank

आशीर्वाद प्राप्त का सत्य सारा Good people to grow with

Stressed Assets Management Department

Central Office, 763, Anna Salai, Chennai - 600 002

TRANSFER OF NPA LOAN EXPOSURES TO ARCS & PERMITTED TRANSFEREES THROUGH e-UCION UNDER SWISS CHALLENGE METHOD.

Indian Overseas Bank (IOB) Invites Expression of Interest (EOI) from ARCS and Permitted Transferees for the proposed transfer of NPA loan Exposures in respect of the following Portfolio of NPA Loans under **SWISS CHALLENGE METHOD** in Lot 6 during 02 of FY 2026-27 on "as is where is", "as is what is" "whatever there is" and "without recourse" basis:

S. No.	NAME OF ACCOUNTS	BRANCH
1	SRS REAL INFRASTRUCTURE LIMITED	ARMB CHANDIGARH
2	NIRBHAI TEXTILES PVT LTD	
3	SCASA NUTRIENTS PVT LTD	
4	SCASA ORGANICS PRIVATE LIMITED	
5	ARJUN SETHI-HL	
6	BANGGARU JEWELS PRIVATE LIMITED	ARMB COIMBATORE
7	JYOTI BUILDTECH PRIVATE LIMITED	ARMB DELHI
8	KISAN AGRO MART PRIVATE LIMITED	ARMB MUMBAI
9	VIR ALLOYS & STEEL CO. PVT. LTD.	
10	VANTAGE SPINNERS PVT LTD	RING ROAD VIJAYAWADA
11	ABHEYDA POWER PVT LTD	ARMB VISAKHAPATNAM

Interested eligible bidders are requested to intimate their willingness to participate in the e-Auction scheduled on 24.09.2026 by way of an "Expression of Interest" to the email id saletoarc@iob.bank.in on or before 21.09.2026

For further details please visit our Bank's website (www.iob.bank.in) → click on **TENDERS** → **ARCC-Cell** → **Notification dated 19.05.2026 for the above NPA Loan.**

IOB reserves the right to cancel or modify the process and amend any of the terms of the notification at any stage and the same will not necessarily be carried out through advertisement but will be notified directly on the Bank's website.

Place: Chennai
Date: 16/09/2026

General Manager

ક્રમ B		
સાર્વજનિક જહેરાત		
(ઈન્ફોલેબ્લી અને નોનફુલ્લી (ફિક્સેડિન્ફા પ્રોસેસ) વિભાગનો, રવફક ના નિયમન વર હેઠળ)		
અમ કે ફેશન હલ પ્રાઈવેટ લિમીટેડના હિસ્ટેડારોનું ઘ્યાન ધોરવા માટે		
ફા.નં.	વર્ણન	વિગતો
૧	કોપાઈટેટ દેવાદારનું નામ	અમ કે ફેશન હલ પ્રાઈવેટ લિમીટેડ
૨	કોપાઈટેટ દેવાદારના સંસ્થાપનની તારીખ	૧૧ સપ્ટેમ્બર, ૨૦૨૦
૩	ઓશોરીલી જેના હેઠળ કોપાઈટેટ દેવાદાર સંસ્થાપિત/રજીસ્ટર્ડ	કંપનીના સ્ટુફ્ફાર - અમદાવાદ, ગુજરાત.
૪	કોપાઈટેટ આગળનું નંબર / કોપાઈટેટ દેવાદારનો લીમીટેડ લાગેલીલીટી આગળનું નંબર	U18109GJ2020PTTC116413
૫	કોપાઈટેટ આગળનું સ્ટુફ્ફાર ઓફીસ અને મુખ્ય ઓફીસ (બે ઓફ ઓફેસ) નું સંસ્થાનું	૦૦૫ જુહાપુર, સર્વે નં. ૬૫૪, એ-વલ કોમ્પ્લેક્સ, રેડીડ સેક્ટર, કલકત્તા રેલવે સ્ટેશનની સામે, બીએસ કોપાઈટેસ ઓફીસ, અમદાવાદ, ગુજરાત, ભારત - ૩૮૦૦૦૧
૬	ઈન્ફોલેબ્લી ટીગોલ્લુશન પ્રક્રિયા અંતર ઘડવાની તારીખ	૧૦ સપ્ટેમ્બર, ૨૦૨૬
૭	કોપાઈટેટ દેવાદારના ફડડાગની ગુણસાતની તારીખ	૧૧ સપ્ટેમ્બર, ૨૦૨૬ (૧૧ સપ્ટેમ્બર, ૨૦૨૬ ના રોજ આંદેશ મળ્યો.)
૮	ફડડા અધિકારી તરીકે કાર્યરત ઈન્ફોલેબ્લી પ્રોફેશનલનું નામ અને સ્ટુફ્ફેશન નંબર	CA વિકાસ ગોતમજી સૈન IBBI/IPA-001/IP-P00354/2017-18/10612
૯	બોર્ડમાં નોંધણી મુજબ ફડડા અધિકારીનું સંસ્થાનું અને ઇમેઇલ	રજી, વોલ ફીટ્ટ-૧, ઓરીએન્ટલ કલ્લની સામે, ગુજરાત કોલેવે ની પાસે, એલીસાજી, અમદાવાદ - ૩૮૦૦૦૬ ઇ-મેઇલ :ca.vikasjain2@gmail.com
૧૦	ફડડા અધિકારી સાથે પ્રત્યક્ષવાહાર માટે વાપરવાનું સંસ્થાનું અને ઇમેઇલ	રજી, વોલ ફીટ્ટ-૧, ઓરીએન્ટલ કલ્લની સામે, ગુજરાત કોલેવે ની પાસે, એલીસાજી, અમદાવાદ - ૩૮૦૦૦૬ ઇ-મેઇલ :c.irp.mkfashion@gmail.com

આથી સૂચના આપવામાં આવે છે કે નોનલલ કંપની લો ટ્રિબ્યુનલે ૧૧.૦૯.૨૦૨૬ના રોજ અમ કે ફેશન હલ પ્રાઈવેટ લિમીટેડ ના લિટિગેશનની પ્રક્રિયા ચલ કરવાનો આંદેશ આપે છે.

તારીખ : ૧૬.૦૯.૨૦૨૬
સ્થળ : અમદાવાદ

CA વિકાસ ગોતમજી સૈન
IBBI/IPA-001/IP-P00354/2017-18/10612

આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ									
(જુની કેપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડ સાથે અમાલગમેટેડ)									
CIN : L65110TN2014PL00877792									
રજીસ્ટર્ડ ઓફીસ : કેન્દ્રાઅરએમ ટાવર્સ, આઈઓ માળ, હેરિંગ્ટન રોડ, ચેપ્ટર, ચેલ્સાઇ-ઈ૦૦૦૦૩૫, કોલ્ન : +૯૧ ૪૪ ૪૫૪૬ ૪૦૦૦, ફેક્સ : +૯૧ ૪૪ ૪૫૪૬ ૪૦૨૨									
પરિશિષ્ટ-૪ (નિયમ ૮(૧))									
કબજ નોટીસ (સ્થાવર મિલકત અધિકારી)									
આથી આઈડીએફસી ફર્સ્ટ બેંક લીમીટેડ (જુની કેપિટલ ફર્સ્ટ લીમીટેડ અને આઈડીએફસી બેંક લીમીટેડ અમાલગમેટેડ)ના નીચે સંદી કરનાર અધિકૃત અધિકારીએ લિક્વોટીઝાઈંગેશન અને રીકન્સ્ટ્રક્શન ચોક્કસનાનિશ્ચય એગ્રેડેટ અને એગ્રેડેન્સમેન્ટ ઓફ લિક્વોટીઝી ઇન્સ્ટ્રુમેન્ટ એક્ટ, ૨૦૦૨ હેઠળ અને લિક્વોટીઝી ઇન્સ્ટ્રુમેન્ટ (એગ્રેડેન્સમેન્ટ) નિયમો, ૨૦૦૨ ના (નિયમ ૩) સાથે વંચતી વખતેએ એક્ટની કલમ ૧૩(૧૩) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરીને દેવાદાર/સહ-દેવાદારે અને જમીનદારને નીચે જણાવેલ માંગણા નોટીસમાં જણાવેલ રકમ તેમજ નુકસાની/ફુટકાસની તારીખ સુધી માંગણા નોટીસની તારીખ સુધી ચકત વ્યાજ અને અન્ય ચાર્જિસના આ નોટીસ મધ્યામી તારીખ થી ૬૦ દિવસની અંદર ફરિયાદ દાખલ કરવી.									
દેવાદાર/સહ-દેવાદારે જમીનદારને રકમની પસંદ નુકસાની/ફુટકાસ/અન્ય કલમો દ્વારા લેવાયેલી અથવા લેવાયેલી જમીન/ગરબા અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે નીચે સંદી કરનાર લિક્વોટીઝી ઇન્સ્ટ્રુમેન્ટ (એગ્રેડેન્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચતી એક્ટની કલમ ૧૩ની પેટા કલમ (૪) હેઠળ તે/તેણીને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો કબજો લઈ લેશે છે.									
લોન એકાઉન્ટ નં.	દેવાદાર/સહ-દેવાદાર/સે અને જમીનદાર/સેનું નામ	મીત્રે મિલકતની વિગત	માંગણા નોટીસ તારીખ	બાકી રકમ (રૂ.)	કબજની તારીખ અને પ્રકાર				
૩૦૦૯૮૦૪૩	૧. સંદિપ રત્નારી, ૨. અરજભાઈ રત્નારી, ૩. શાંતાબેન રત્નારી	નં. ૫૦, સેત્રકડા ર૦૪૫૬ ચો. ફુટ, મુકામ-જેનુપુર, જેનુપુર આમ પંચાયતની સીમા, તાલુકો-પ્રાંતીય, જિલ્લો-સાંયરકાંડ, ગુજરાત ખાતેનો મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : પૂર્વ : રોડ અને ખુલો પ્લોટ, પશ્ચિમ : ખુલો જમીન - ભરતસિંહ અદરસિંહનું ઘર, ઉત્તર : ખુલો પ્લોટ, દક્ષિણ : માલગુભાઈ ખુમાનભાઈનું ઘર	૦૩-૦૬-૨૦૨૬	રૂ. ૩૩૮૬૫૨.૪૩/-	૦૯-૦૮-૨૦૨૬ કબજો				
૪૩૯૮૩૫૬૬	૧. વિહુલભાઈ મીલ ૨. લીલાબેન ભીલ	મિલકત નં. ૧/૫૫, મિલકત એરિયા ૫૩૪ ચો. ફુટ, મુકામ-કુવા વાળું ફળિયું, દેવડિયા ગામ પાસે, તિલકવાડા રોડ પાસે, ગામ-વંધ, તાલુકો-તિલકવાડા, જિલ્લો-નર્મદા, ગુજરાત-૩૬૧૧૨૦ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : પૂર્વ : ભરતભાઈ નાનાભાઈ ભીલ, પશ્ચિમ : ભાસાભાઈ ભારેશનું ઘર, ઉત્તર : બાદેશા મુકુન્દભાઈ વિહુલભાઈનું ઘર, દક્ષિણ : બારેશા સનાભાઈ શંકરભાઈનું ઘર	૦૩-૦૬-૨૦૨૬	રૂ. ૨૬૫૪૯.૦૨/-	૦૯-૦૮-૨૦૨૬ કબજો				
૫૦૬૬૧૫૪૮	૧. પ્રવિણભાઈ મફતભાઈ રત્નારી, ૨. મીનિયાબેન રત્નારી, ૩. મફતભાઈ રત્નારી	મિલકત નં. ૪૪૪, સેત્રકડા ૫૫૩૪ ચો. ફુટ, મિલકત અપ એરિયા સેત્રકડા ૫૫૩૪ ચો. ફુટ અને કમ્પોટેરિયા સેત્રકડા ૧૩૩૦ ચો. ફુટ, મોજે-ગંભીરા, તાલુકો-અંકલવા, પેટ્ટીરેશન જિલ્લો અને પેટા વિસ્તો-અંકલવા અને વિસ્તો-આઈલે, ગુજરાત-૩૮૮૫૨૦ ખાતેની જિન-બેરુસાસક જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : પૂર્વ : ભગુભાઈ ભાઈભાઈ પક્ષીની રોડ, પશ્ચિમ : જનલલ રોડ, ઉત્તર : ભગુભાઈ ભાઈભાઈનું ગામણ, દક્ષિણ : મફતભાઈ ન્યામભાઈનું ઘર	૧૦-૦૪-૨૦૨૬	રૂ. ૨૫૬૮૫.૫૬/-	૧૦-૦૮-૨૦૨૬ કબજો				
૮૮૨૨૫૮૬૧	૧. પ્રજાપતી ભારતભાઈ મોહનભાઈ, ૨. મોહનભાઈ મનાભાઈ પ્રજાપતી, ૩. કંકુબે મોહનભાઈ પ્રજાપતી	જસલગઢ (બીએચ), ચુપ આમ પંચાયત મિલકત નં. ૨૫ અને એગ્રેડેન્સમેન્ટ સિસ્ટીયલ નં. ૩૦૮, જુઓ ગામનાલ, કુલ સેત્રકડા ૬૪૦.૦૦ ચો. ફુટ, મુકામ-ચૈંદ્રાણ(એન)ની સીમ, તાલુકો-દાંતા, જિલ્લો-બનાસકાંઠા, રાજ્ય-ગુજરાત-૩૮૫૧૨૦ ખાતેની બાંધકામ જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : પૂર્વ : રસ્તો, પશ્ચિમ : નવોડી, ઉત્તર : સાલેસરા અસરકાંઠાનો પ્લોટ, દક્ષિણ : પ્રજાપતી વિરમભાઈનું ઘર	૧૬-૦૫-૨૦૨૬	રૂ. ૩૬૬૫૬.૦૯/-	૦૮-૦૮-૨૦૨૬ કબજો				
૧૧૫૫૦૦૭૬૧	૧. કાકરડા કુંવરજી નવાણ, ૨. લક્ષ્મીબેન કુંવરજી કાકરડા	તોડા-નામસાલ ચુપ આમ પંચાયત મિલકત / હાઉસ નં. ૬૮/૧ અને એગ્રેડેન્સમેન્ટ સિસ્ટીયલ નં. ૬૫૮, જુઓ ગામનાલ, કુલ સેત્રકડા ૬૦૦.૦૦ ચો. ફુટ, કાકરડા વાસની સીમ, મુકામ-તોડા, તાલુકો-દાંતા, જિલ્લો-બનાસકાંઠા, રાજ્ય-ગુજરાત-૩૮૫૧૨૦ ખાતેની બાંધકામ જમીનની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્સીમા : પૂર્વ : નવોડી, પશ્ચિમ : રસ્તો, ઉત્તર : કાકરડા પગાનું ઘર, દક્ષિણ : કાકરડા અમોલજીનું ઘર							

 માસ ફાઇનાન્સિયલ સર્વિસીસ લિમિટેડ ૬, ગ્રાઉન્ડ ફ્લોર, નારાયણ ચેમ્બર્સ, પતંગ હોલ પાછળ, આશ્રમરોડ, અમદાવાદ-૩૮૦૦૦૬. ફોન : ૦૭૯-૯૧૧૭૦૫૦૦/૭૩૩		કબજા નોટિસ (સિક્કોદિટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો ૨૦૦૨ના નિયમ ૮(૧) (સ્થાવર મિલકત માટે-અમૂલ્ય મિલકત માટે)	
આથી, નીચે સહી કરનાર તે માસ ફાઇનાન્સિયલ સર્વિસીસ લિમિટેડ ના યોધોરાઈજ્ડ અધિકારીએ ધી સિક્કોરિટાઈઝેશન એન્ડ રીકન્સ્ટ્રક્શન એન્ડ ફાયનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ એન્ડ સિક્કોરીટી ઈન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ નો ઓર્ડર પછી) અને કાયદા તળેની સેક્શન ૧૩ (૧૨) સાથે થી સિક્કોરિટી ઈન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) રૂબ -૩ મુજબ મળે પાછાં મુજબ નીચે મુજબના કરજદાર / સહ-કરજદાર / જામીનદારને તા. ૨૪-૦૨-૨૦૨૬ના રોજ નોટિસ આપેલી અને તે નોટીસમાં જણાવેલ રકમ નોટીસ મળ્યાથી દિન ૬૦માં ચુકવવા જણાવેલ.		કરજદાર આ રકમ ચુકવવામાં અસમર્થ રહેલ છે, જેથી સદર કરજદાર / સહ-કરજદાર / જામીનદાર અને જાહેર જનતાને આ નોટિસથી જણાવવામાં આવે છે કે સામાન્ય રીતે મિલકત સાથે વ્યવહાર ન કરવા ચેતવણી આપવામાં આવે છે અને મિલકત સાથે થતા કોઈ પણ સોદાની તા.૦૪-૦૨-૨૦૨૬ લેણી થતા તેની પરના વ્યાજ ની રકમ માટે માસ ફાઇનાન્સિયલ સર્વિસીસ લિમિટેડ ના થાંધામાં ગણાશે. આથી નીચે સહી કરનાર નીચે દર્શાવેલી મિલકતોનો તા. ૧૩-૦૬-૨૦૨૬ ના રોજ ભૌતિક કબજો સેક્શન ૧૩ના સબસેક્શન (૪) સાથે રૂબ-૮ તળે મળેલ સત્તાની રૂએ મેળવેલ છે.	
કરજદાર/સહ કરજદાર/જામીનદાર નો ન્યાન દોરવામાં આવે છે કે, સદર કાયદાની કલમ ૧૩ની સબ-સેક્શન (૮) મુજબ સદર મિલકતની પુનઃ પ્રાપ્તિ માટે ઉપલબ્ધ સમયમાં કલેઈમ કરી શકે છે.			
કરજદાર/સહ-કરજદાર/જામીનદારનાં નામ	સ્થાવર મિલકતનું વર્ણન	લોન એકાઉન્ટ નં પરોક્ષણની તારીખ	બાકી નોટિસની લેણી રકમ (જે કિનાર નોટિસમાં જણાવવામાં આવે)
મેસર્સ શાલીમાર ટ્રેડર્સ (પ્રોપરાઈટર શ્રી મંસુરી મોહમદ ખાલીદ જાફરહુસૈન ડારા) (અરજદાર)	ગીરવેદાર/વહીવટકર્તાનું નામ : શ્રી ખાલીદ જાફરભાઈ મંસુરી ગીરો મુકેલ મિલકતનું વર્ણન :- જત જિલ્લો અને પેટા જિલ્લો અમદાવાદ ખાતે આવેલ મોજે : શહેર-કોટડા, તાલુકો : મણિનગર, જિલ્લો : અમદાવાદ ખાતે આવેલ સર્વે નં. ૨૦ પૈકી, ટીપીએસ નં. ૧૮, એફ.પી. નં. ૧૨ પૈકી (શ્રેત્રફળ આશરે ૧૦૦૦ ચો.ફૂટ) તેના પર આવેલ સ્ટીમ કે જે “શ્રી ઘંટાકાંઈ મહાવીર કોમર્શિયલ માર્કેટ”ના નામથી ઓળખાતા, જે મહાલક્ષ્મી ભવન કો. ઓપ. હાઉસિંગ સોસાયટી લિ. વિભાગ-૧ તેના ઓફિસ ટુદુકાન નં. એ/૧ ફી બેઝમેન્ટમાં, બ્લોક નં. એ માં આવેલ છે. તેવી તમામ મિલકત. ચતુર્સીમા નીચે મુજબ : સાઈટ મુજબ (મૂલ્યાંકમાં ઉલ્લેખિત) : પૂર્વ : પેસેજ, પશ્ચિમ : માછળ, ઉત્તર : રોડ, દક્ષિણ : માછળ. ચતુર્સીમા નીચે મુજબ : ગીટ ૬૬ મુજબ : પૂર્વ : દુકાન/ગોડાઉન નં. ૭, પશ્ચિમ : ગોશ-અરીયા અને પાર્કિંગ, ઉત્તર : મેઈન રોડ, દક્ષિણ : ન્યુ કલોથ માર્કેટ	લોન એકાઉન્ટ નં. : ૬૨૧૭૫૬૨ ૧૩-૦૬-૨૦૨૬	તા. ૦૪-૦૨-૨૦૨૬ ના રોજ બાકી રૂા. ૧,૦૩,૫૨,૩૮૬/- (અંકે રૂપિયા એક કરોડ ત્રણ લાખ બાબત હજાર ત્રણસો છવાસી પુરા)
મેસર્સ શાલીમાર ટ્રેડર્સ (પ્રોપરાઈટર શ્રી ખાલીદ જાફરભાઈ મંસુરી ડારા) (અરજદાર)	ગીરવેદાર/વહીવટકર્તાનું નામ : શ્રી મોહમદખાલીદ જાફરહુસૈન મંસુરી ગીરો મુકેલ મિલકતનું વર્ણન :- જત જિલ્લો અને નોંધણી પેટા જિલ્લો અમદાવાદ-૭ (ઓઢવ) ખાતે આવેલ મોજે ગામ : શહેર-કોટડા, તાલુકો : મણિનગર, જિલ્લો : અમદાવાદ ખાતે આવેલ સર્વે નં. ૨૦/૧, ટી.પી. નં. ૧૮, એફ.પી. નં. ૧૨ પૈકી તેના પર આવેલ સ્ટીમ કે જે “ઘંટાકાંઈ મહાવીર કોમર્શિયલ માર્કેટ”ના નામથી ઓળખાતા, જે “મહાલક્ષ્મી ભવન કો. ઓપ. હાઉસિંગ સોસાયટી લિ. વિભાગ-૧” તેના ફી હોલ સ્થાવર મિલકત દુકાન નં. એ/૬ ગ્રાઉન્ડ ફ્લોર, શ્રેત્રફળ ૨૩.૬૬ ચો. યાર્ડસ એટલે ૧૯.૭૮ ચો.મી. અરીયા ઉપરાંત અવિભાજિત જમીનના હિસ્સા સાથે તેવી બાંધકામ સહિતની તમામ મિલકત. ચતુર્સીમા નીચે મુજબ : પૂર્વ : પેસેજ, પશ્ચિમ : દુકાન નં. એ/૫, ઉત્તર : રોડ પછી બ્લોક નં. ૬, દક્ષિણ : રોડ પછી ન્યુ કલોથ માર્કેટ.	લોન એકાઉન્ટ નં. : ૫૩૬૮૯૪૨ ૧૩-૦૬-૨૦૨૬	તા. ૦૪-૦૨-૨૦૨૬ ના રોજ બાકી રૂા. ૧૦૩,૫૨,૩૮૬/- (અંકે રૂપિયા એક કરોડ ત્રણ લાખ બાબત હજાર ત્રણસો પુરા)
મેસર્સ શાલીમાર ટ્રેડર્સ (પ્રોપરાઈટર શ્રી ખાલીદ જાફરભાઈ મંસુરી ડારા) (અરજદાર)	ગીરવેદાર/વહીવટકર્તાનું નામ : શ્રી મોહમદખાલીદ જાફરહુસૈન મંસુરી ગીરો મુકેલ મિલકતનું વર્ણન :- જત જિલ્લો અમદાવાદ અને નોંધણી પેટા જિલ્લો અમદાવાદ-૭ (ઓઢવ) ખાતે આવેલ મોજે ગામ : શહેર-કોટડા, તાલુકો : મણિનગર, જિલ્લો : અમદાવાદ ખાતે આવેલ સર્વે નં. ૨૦/૧, ટી.પી. નં. ૧૮, એફ.પી. નં. ૧૨ પૈકી તેના પર આવેલ સ્ટીમ કે જે “ઘંટાકાંઈ મહાવીર કોમર્શિયલ માર્કેટ”ના નામથી ઓળખાતા, જે “મહાલક્ષ્મી ભવન કો. ઓપ. હાઉસિંગ સોસાયટી લિ. વિભાગ-૧” તેના ફી હોલ સ્થાવર મિલકત દુકાન નં. એ/૪ ગ્રાઉન્ડ ફ્લોર, શ્રેત્રફળ ૨૩.૬૬ ચો. યાર્ડસ એટલે ૧૯.૭૮ ચો.મી. અરીયા ઉપરાંત અવિભાજિત જમીનના હિસ્સા સાથે તેવી બાંધકામ સહિતની તમામ મિલકત. ચતુર્સીમા નીચે મુજબ : પૂર્વ : દુકાન નં. એ/૫, પશ્ચિમ : દુકાન નં. એ/૩, ઉત્તર : મેઈન રોડ, દક્ષિણ : ન્યુ કલોથ માર્કેટ.	લોન એકાઉન્ટ નં. : ૫૩૬૮૯૪૩ ૧૩-૦૬-૨૦૨૬	તા. ૦૪-૦૨-૨૦૨૬ ના રોજ બાકી રૂા. ૫૬,૮૪,૪૫૫/- (અંકે રૂપિયા એક કરોડ ત્રણ લાખ ચોરાશું હજાર ચારસો પંદર પુરા)
તારીખ : ૧૭-૦૬-૨૦૨૬ સ્થળ : અમદાવાદ	અધિકૃત અધિકારી વતી, માસ ફાઇનાન્સિયલ સર્વિસીસ લિમિટેડ		



Reliance

Industries Limited

Growth is Life

Regd. Office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.

Phone: +91-22-3555 5000 • Fax: +91-22-2204 2268 • E-mail: investor.relations@ril.com

CIN: L17110MH1973PLC019786

NOTICE

Notice is hereby given that pursuant to SEBI Circular HO/38/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, request(s) have been received by the Company from the Transferee(s) / Claimant(s) to transfer the below mentioned share(s) held in the name(s) of the shareholder(s) as detailed below, to his/her/their name(s).

Sl. No.	Name and address of Claimant(s)	Folio No(s).	Name and address of the registered shareholder(s)	Certificate No.	No. of Equity Shares	Distinctive Numbers	
						From	To
1	Pramod Kumar B Harialka Manoj Packing Works 573 J S S Road, Chira Bazar 2nd Floor, Mumbai Maharashtra 400002	054465483	Rajkumar Chandrabhan Agrawal (HUF) Anil Chandrabhan Agrawal 24 Dhootpadeshwar Prasad 3rd Floor, 24/042 Girgaon Road, Mangal Wadi Mumbai, Maharashtra 400004	66629894	80	6871120237	6871120316
2	Rasila Pradip Mehta Pradip Dwarkadas Mehta 1003 Vijay Apartment M G Cross Road, No 3, Near BMC Swimming Pool Kandivali West Mumbai, Maharashtra India 400067	021001252	Mihir Paresh Mehta 2 Vijay Apartments M G Cross Road No 3 Kandivli West Mumbai 400067	50061188 59201071 59201072 62032292 66679773	5 1 4 10 20	1155006364 256958991 100314119 2182643648 6877403330	1155006368 256958991 100314122 2182643657 6877403349

These shares were claimed to have been purchased / acquired by respective Transferee(s) / Claimant(s) and were earlier submitted for transfer and / or sent under objection by the Company.

Any person(s) who has / have any objection in this regard, should lodge such objection with the Company's Registrar and Transfer Agent viz. "**KFin Technologies Limited**", Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032, **within Thirty (30) days** from the date of publication of this notice, failing which, the Company will proceed to transfer the aforesaid shares.

For Reliance Industries Limited
Sd/-
Savithri Parekh
Company Secretary and Compliance Officer

Place : Mumbai
Date : 17.09.2026

www.ril.com

 MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED Narayan Chambers, 4 th Floor, B/H. Patang Hotel, Ashram Road, Ahmedabad-380009. Contact : 079-41169500/733	કબજા નોટિસ (સિક્વોરિટી ઇન્સ્ટ્રેસ્ટ એન્ડોર્સમેન્ટ) નિયમો ૨૦૦૨ના નિયમ ૮(૧) (સ્થાવર મિલકત માટે-અમૂલ્ય મિલકત માટે)		
આથી, નીચે સહી કરનાર તે માસ રૂરલ હાઉસિંગ અને મોર્ગેજ ફાઇનાન્સ લિમિટેડ ના ઓથોરાઇઝ્ડ અધિકારીએ ધી સિક્યોરિટી ઇન્જેશન એન્ડ રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્સ્ટ્રેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨નો ઓર્ડર પઢ) અને કાયદા તળેની સેક્શન ૧૩ (૧૨) સાથે ધી સિક્યોરિટી ઇન્સ્ટ્રેસ્ટ (એન્ફોર્સમેન્ટ) રૂલ -૩ મુજબ મળેલ પાવર્સ મુજબ નીચે મુજબના કરજદાર / સહ-કરજદાર / જામીનદારને નોટિસ આપેલી અને તે નોટીસમાં જણાવેલ રકમ નોટીસ મળ્યાથી દિન ૯૦માં ચૂકવવા જણાવેલ.			
કરજદાર આ રકમ ચૂકવવામાં અસમર્થ રહેલ છે, જેથી સદર કરજદાર / સહ-કરજદાર / જામીનદાર અને જાહેર જનતાને આ નોટિસથી જણાવવામાં આવે છે કે સામાન્ય રીતે મિલકત સાથે વ્યવહાર ન કરવા ચેતવણી આપવામાં આવે છે અને મિલકત સાથે થતા કોઈ પણ સોદાની લેણી થતા તેની પરના વ્યાજ ની રકમ માટે માસ રૂરલ હાઉસિંગ અને મોર્ગેજ ફાઇનાન્સ લિ. ના પાયાજમાં ગણાશે.અમો નીચે સહી કરનાર નીચે દર્શાવેલી મિલ્કતોનો ભોતિક કબજો સેક્શન ૧૩ના સબસેક્શન (૪) સાથે રૂલ- ૮ તળે મળેલ સત્તાની રૂએ મેળવેલ છે.			
કરજદાર/સહ કરજદાર / જામીનદાર નું ધ્યાન દોરવામાં આવે છે કે, સદર કાયદાની કલમ ૧૩ની સબ-સેક્શન (૮) મુજબ સદર મિલ્કતની પુનઃ પ્રાપ્તિ માટે ઉપલબ્ધ સમયમાં કવેઈમ કરી શકે છે.			
કરજદાર/સહ-કરજદાર/જામીનદારનાં નામ	સ્થાવર મિલકતનું વર્ણન	લોન એકાઉન્ટ નં પોસ્ટાલની તારીખ	બાકી નીકળતી લેણી રકમ (જે કિમાંલો નોટિસમાં જણાવ્યા પ્રમાણે)
દિલ્લુતકુમાર જેસંગભાઈ ચૌહાણ (અરજદાર) રૂપલ દિલ્લુતકુમાર ચૌહાણ (સહ-અરજદાર)	જત રજીસ્ટ્રેશન ડિસ્ક્રીક્ટ કચ્છ ખાતે આવેલ મોજે ગામ વરસમેડી, તા. અંજાર, જિલ્લો કચ્છ ખાતે આવેલ રેવન્યુ સર્વે નં. ૭૨૯, જે નિર્મલ પાર્ક ના નામે ઓળખાતી સ્કીમ, પ્લોટ નં. ૩૩૪ અને ૩૩૫, યુનિટ-૮, કે જેનું શ્રેત્રફળ ૪૮.૦૦ ચો.મી. તેવી બાંધકામ સહિતની તમામ મિલકત. ચતુર્સીમા નીચે મુજબ : ટેકનિકલ મુજબ : પૂર્વ : ૬ મી. પહોળો રોડ, પશ્ચિમ : લાગુ શરત નં. ૭૨૯, ઉત્તર : પ્લોટ નં. ૩૩૪, યુનિટ નં. ૭, દક્ષિણ : પ્લોટ નં. ૩૩૬ ચતુર્સીમા નીચે મુજબ : વેચાણ કીડ/દસ્તાવેજ મુજબ : પૂર્વ : ૬ મી. પહોળો રોડ, પશ્ચિમ : લાગુ શરત નં. ૭૨૯, ઉત્તર : પ્લોટ નં. ૩૩૪ યુનિટ નં. ૭, દક્ષિણ : પ્લોટ નં. ૩૩૬	લોન એકાઉન્ટ નં. : ૯૪૫૨ ૧૩-૦૬-૨૦૨૬	તા. ૦૩-૦૧-૨૦૨૫ના રોજ બાકી રૂા. ૮,૧૯,૧૮૨.૦૦ અંકે રૂપિયા આઠ લાખ ઓગણીસ હજાર એકસો વ્યાસી પુરા
રાજન જેટવાલ (અરજદાર) મહંમદ જેટવાલ (સહ-અરજદાર)	જત સબ-રજીસ્ટ્રેશન ડિસ્ક્રીક્ટ અંજાર, રજીસ્ટ્રેશન ડિસ્ક્રીક્ટ કચ્છ, ગુજરાત ખાતે આવેલ મોજે ગામ : મેયપર કુંભરડી, તાલુકો : અંજાર, જિલ્લો કચ્છ ખાતે આવેલ રેવન્યુ સર્વે નં. ૧૮ આ વિસ્તારમાં આવેલ “રાવેચી નગર” તરીકે ઓળખાતી તેના બીનખેતીની જમીન સ્થાવર મિલકત પ્લોટ નં. ૭૬ ઉકે જેનું શ્રેત્રફળ આશરે ૫૮.૫૩ ચો.મી. બિલ્ડ અપ એરીયા તેના ગ્રાઉન્ડ કવોર ૩૮.૪૬ ચો.મી. છે. તેવી બાંધકામ સહિતની તમામ મિલકત. ચતુર્સીમા નીચે મુજબ : ટેકનિકલ મુજબ : પૂર્વ : પ્લોટ નં. ૮૦૮, પશ્ચિમ : ૮.૧૪ મી. પહોળો રોડ, ઉત્તર : ૧૨.૨૦ મી. પહોળો રોડ, દક્ષિણ : પ્લોટ નં. ૭૬૪. ચતુર્સીમા નીચે મુજબ : વેચાણ કીડ / દસ્તાવેજ મુજબ : પૂર્વ : પ્લોટ નં. ૮૦૮, પશ્ચિમ : ૮.૧૪ મી. પહોળો રોડ, ઉત્તર : ૧૨.૨૦ મી. પહોળો રોડ, દક્ષિણ : પ્લોટ નં. ૭૬૪	લોન એકાઉન્ટ નં. : ૮૩૭૮ ૧૩-૦૬-૨૦૨૬	તા. ૧૦-૦૩-૨૦૨૫ના રોજ બાકી રૂા. ૩૧,૪૦,૦૨૨.૦૦ અંકે રૂપિયા પાંચ લાખ ચાલીસ હજાર બાવીસ પુરા
તારીખ : ૧૭-૦૬-૨૦૨૬ સ્થળ : ગુજરાત		અધિકૃત અધિકારી સ્વીકૃતિ ને. ભજ (મો.) ૯૭૧૪૧૯૦૧૮ વતી, માસ રૂરલ હાઉસિંગ એન્ડ મોર્ગેજ ફાઇનાન્સ લિમિટેડ	



ભારતીય સ્ટેટ બેંક

સ્ટેટ એક્સચેન્જ એમેરેન્સ ચામા, રથો માળ, જૂની એલએચએ બિલ્ડિંગ, લાલ દરવાજા, ભદ્ર, અમદાવાદ-૩૮૦૦૦૧
ઈમેલ : team66amah.ahm@sbi.co.in, અધિકૃત અધિકારીનું નામ : કમલેશ કુમાર ઠેરાવા, મો. ૯૮૮૭૬૫૨૪૨૭



સ્થાવર મિલકતોના વેચાણ માટે ઈ-દરજાણ વેચાણ નોટીસ પરિશિષ્ટ-IV-એ

(જૂઓ નિયમ ૮ (૬) ની જોગવાઈ) (સ્થાવર મિલકતોના વેચાણ માટે)

સ્થાવર મિલકતોના વેચાણ માટે વેચાણ નોટીસ

સિક્યુરીટાઈઝેશન એન્ડ રીફાઈન્સિંગ એક્સચેન્જ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઈન્સ્ટ્રેસ એન્ડ, ૨૦૦૨ ના નિયમ ૮(૬) (સ્થાવર મિલકતોના વેચાણ માટે) ની જોગવાઈ અંતર્ગત સિક્યોરીટી ઈન્સ્ટ્રેસ (એન્ફોર્સમેન્ટ) નિયમ-૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-દરજાણ વેચાણ નોટીસ

અદરજ વખતા અને ખાસ કરીને દેવાદાર અને જામીનદારો જે નોટીસ આપી વચાવવાનું કે, નીચે વર્ણવેલી સ્થાવર મિલકતો જે સુરક્ષિત લેણદારને ગીરો/ચાર્જ કરેલ છે, જેનો પ્રત્યક્ષ કબજો ભારતીય સ્ટેટ બેંક સુરક્ષિત લેણદારનાં અધિકૃત અધિકારી દ્વારા લઈ લીધેલ છે અને તેનું વેચાણ જ્યાં છે ત્યાં, જે છે તે અને ત્યાં જે કોઈ છે ના ઘોષણે તા. ૦૫.૧૦.૨૦૨૬ ના રોજ કરવામાં આવશે. મુકદ્દર દેવાદાર મેસર્સ બી આર ડિઝાઇન પ્રાઇવેટ લિમિટેડ (દેવાદાર) અને (૧) શ્રીમતી ભારતીયોત્તમ દિલીપકુમાર શાહ જે સ્વર્ગસ્થ દિલીપકુમાર તારાચંદ શાહ (ડાયરેક્ટર/જામીનદાર) ના કાયદેસરના વારસદાર તરીકે, (૨) શ્રીમતી ભારતીયોત્તમ દિલીપકુમાર શાહ (ડાયરેક્ટર/જામીનદાર), (૩) શ્રી હાર્દિક દિલીપકુમાર શાહ (ડાયરેક્ટર/જામીનદાર), (૪) શ્રી હાર્દિક દિલીપકુમાર શાહ જે સ્વર્ગસ્થ દિલીપકુમાર તારાચંદ શાહ (ડાયરેક્ટર/જામીનદાર) ના કાયદેસરના વારસદાર તરીકે, (૫) મેસર્સ શુભલિલ એક્સપોર્ટ્સના ભાગીદાર, (૬) મેસર્સ બી આર ડિઝાઇન પ્રાઇવેટ લિમિટેડ મેસર્સ શુભલિલ એક્સપોર્ટ્સના ભાગીદાર ને ભારતીય સ્ટેટ બેંકે તા. ૧૬.૦૩.૨૦૨૨ ના રોજ ડિમાન્ડ નોટીસ ખરી કરીને બાકી લેણી રકમ રૂા. ૧૧,૯૪,૩૩,૩૧૪.૯૯ જે ૧૬.૦૩.૨૦૨૦ના રોજ + તેના પરનું વ્યાજ + ખર્ચ અને ચાર્જિસ વગેરે અને ત્યારબાદ ફીલ્ડરના હાક કરતાં તે સુરક્ષિત લેણદાર ભારતીય સ્ટેટ બેંક (કોન્સોલિડેશન લીડર) ની અને લેણી ની બાજુની રકમ રૂા. ૨૨,૮૧,૩૨,૪૪૬/-, જે તા. ૧૧.૦૧.૨૦૨૩ ના રોજ + તેના પરનું વ્યાજ + ખર્ચ અને ચાર્જિસ વગેરે જે તા. ૧૧.૦૧.૨૦૨૩ ની ડિમાન્ડ નોટિસમાં જણાવેલ છે તે સુરક્ષિત લેણદાર એક્સિસ બેંક (કોન્સોલિડેશન બાજુ) ની બાકી રહેલી લેણી રકમની વસૂલાતને આધિન રહેશે.

જાહેર ઈ-દરજાણ તારીખ અને સમય : ૦૫.૧૦.૨૦૨૬ ના રોજ સમય ૧૧.૦૦ કલાક થી ૦૪.૦૦ કલાક સુધી પ્રત્યેક ૧૫ મિનિટના અમર્યાદિત વધારા સહિત

લોટ નં.	મિલકતની વિગત	કબજાનો પ્રકાર	રીઝર્વ ફિંકમ (રૂા.) માં	અર્જસ પ્રતી કીપોમીટ (રૂા.) માં	બીડ વૃદ્ધિમાં વધારો (રૂા.) માં	નિવિરણવાળી તારીખ અને સમય
SBIN100001395979 	નીચે દર્શાવેલ ગ્રાઉન્ડ ફ્લોરની મિલકતના તમામ હક ટાઈટલ અને હિત સાથે દુકાનો નં. ૨ થી ૭ “સમસવરણ” બિલ્ડિંગ જેનો સિટી સર્વે નં. ૨૫૮૦ અને ૨૫૮૧ ટી.પી. સ્ટીડ નં. ૫ (અઠવા-ઉમરા) એફ.પી. નં. ૨૫૬ વિભાગ-બી જે અઠવાલાઈન્સના ડોર્ડ અઠવા લાલ બંગલો એસિયા સુરેલ (મિલકતનો દુકાન નં. ૨ થી ૭ સમાવવાવાના પોડિયમ બ્લોકમાં), સુરેલ-૩૯૫૦૦૭ ખાતે આવેલ છે. અંદાજિત કુલ એસિયા-૫૦૦૮ ચો.ફીટ જે જામીનદારો શ્રી દિલીપકુમાર તારાચંદ શાહ (સ્વર્ગસ્થ) અને ભારતીયોત્તમ દિલીપકુમાર શાહના નામે છે.	પ્રત્યક્ષ	૮,૪૬,૦૦,૦૦૦/-	૮૪,૬૦,૦૦૦/-	૫૦,૦૦૦/-	૨૪.૦૯.૨૦૨૬ સમય સવારે ૧૧:૩૦ થી ૧૩:૩૦ સુધી
SBIN200038701126 	તમામ હક ટાઈટલ અને હિત જે બીજા માળના ઉત્તરી ભાગમાં એટલે કે પાછળની તરફ અંદાજિત ૧૨૩૨.૦૦ ચો.ફીટ અને દક્ષિણતરફી બાજુએ અંદાજિત ૧૬૧૮.૦૦ ચો.ફીટ તે સાથે અવિભાજિત નીચેની જામીનના હિસ્સે અંદાજિત ૧૧૮.૫૦ ચો.મી. કમલ બિલ્ડિંગમાં બાંધકામ કરેલ છે તેનો સિટી સર્વે નોંધ નં. ૧૩૦૮/એ-૧/૧ અંદાજિત ૪૪૪.૨૦૪૭ ચો.મી.નો ટોર્ડ નં. ૧ નાનુપુરા, અઠવાવોટ પાસે, સુરેલ. (મિલકત બીજા માળે ઉત્તરી ભાગે એટલે કે કમલ બિલ્ડિંગની પાછળની બાજુએ આવેલ છે તે દિલીપકુમાર તારાચંદ શાહ (સ્વર્ગસ્થ) અને હાર્દિક દિલીપકુમાર શાહના નામે છે અને મિલકતનો બીજા માળનો દક્ષિણ તરફી કમલ બિલ્ડિંગનો ભાગ જે શુભલિલ એક્સપોર્ટ્સ (ભાગીદાર) ફર્મ જેના ભાગીદારો દિલીપકુમાર તારાચંદ શાહ (સ્વર્ગસ્થ), ભારતીયોત્તમ દિલીપકુમાર શાહ, હાર્દિક દિલીપકુમાર શાહ અને બીજાઓ દિઝાઇન પ્રા. લિ. બી. છે.	પ્રત્યક્ષ	૧,૧૫,૦૦,૦૦૦/-	૧૦,૫૦,૦૦૦/-	૫૦,૦૦૦/-	૨૪.૦૯.૨૦૨૬ સમય બપોરે ૧૧:૦૦ થી બપોરે ૧૫:૦૦ સુધી

ખાસ નોંધ : અધિકૃત અધિકારીની શ્રેષ્ઠ પાસકારી અને માહિતી અસુચાર, બેંકને કોઈ બોજાની લાગણ નથી. પરંતુ બીડરોએ તેમની બીડ જમા કરાવતાં આગાઈ દરજાણમાં મુકાબી મિલકતોના ટાઈટલ, બોજોએ અને મિલકતને અસર કરતા દાવાઓ/અધિકારો/બાકી લેણાં એકે તેમની સીતે સ્વયં તપાસ કરી લેવાની રહેશે. ઈ-દરજાણની ખહેસત બેંકની કોઈ પ્રતિબદ્ધતા અથવા બેંકના કોઈપણ પ્રતિબદ્ધિત્વની રચના કરતી નથી અને કરે છે એમ માનવામાં આવશે નહીં. મિલકતો બેંકની ખાતમાં હોય અથવા ન હોય તેવા હાલના અને ભવિષ્યના તમામ બોજાઓ સહિત વેચવામાં આવશે. અધિકૃત અધિકારી/સિક્કોર્ડ કેડિટર કોઈપણ રીતે કોઈપણ ગ્રાહીત પાર્ટીના દાવાઓ/અધિકારો/બાકી લેણાં માટે જવાબદાર રહેશે નહીં.

જો દરજાણ રીઝર્વ ફિંકમ થી વધુ સુધી ન પહોંચે તો સરકારી નિયમો (૯૨) ની જોગ